

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH, AHMEDABAD.

RA/MA/OA/TA/ 119 1992

A. R. Bhatt

Applicant(s).

M. J. Trivedi Adv. for the
petitioner(s)

Versus

U.O.L. & Ors.

Respondent (s)

P. M. Rawal Adv. for the
Respondent (s)
R. S. OZ

SR.NO.	DATE	ORDERS
		<p>(Copy served)</p> <p>VAKALATNAAMA is not filed.</p>

O.A.ST.NO. 163/91

Applicant to remove Office Objections within three weeks, failing which matter will stand dismissed. No further date will be given.


Judicial Member

Date : 3.2.1992.

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Date	Office Report	ORDER
25.2.1992	<p>Resp. Submitted Office objections not removed as per this order</p> <p>Administration 2.3.92 S.O.</p>	<p>Mr. Raval for Mr. Trivedi learned advocate for the applicant submits that applicant will remove office objections within two weeks. Hence time is given to 3rd March, 1991 failing which the matter shall stand dismissed.</p> <p><i>Neel</i> (R.C. Bhatt) Member (J)</p> <p><i>M.Y. Priolkar</i> (M.Y. Priolkar) Member (A)</p>
13.4.1992		<p>*Kaushik</p> <p>O.A./119/92</p> <p>None present for the applicant. Hence the matter is adjourned to 22.4.1992.</p> <p><i>Neel</i> (R.C. Bhatt) Member (J)</p>
		<p>*Ani.</p>

(2)

A.R.Bhatt, I.P.S.,
District Superintendent of Police.,
Kheda.

...Applicant.

(Advocate : Mr.M.J.Trivedi)

Versus

Union of India and ors.

...Respondents.

(Advocate : Mr.R.J.Oza)

ORAL ORDER

O.A.NO. 119 of 1992.

Date : 22-04-1992.

Per : Hon'ble Mr.R.C.Bhatt : Member (J)

None present for the applicant.

Hence the application is dismissed for default.

rem

(R.C.Bhatt)
Member (J)

AIT